

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4711

ANSWERED ON:12.08.2014

RESERVATION IN PRIVATE SECTOR

Lokhande Shri Sadashiv Kisan;Wanaga Shri Chintaman Navsha

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to ensure reservation of Scheduled Castes in those public and private sector companies in which the Government has marginal stake;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether any request has been received from various quarters in this regard; and
- (d) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

(a) to (d): Government of India has a policy on reservation for Scheduled Castes (SCs)/ Scheduled Tribes (STs) and Other Backward Classes (OBCs), which is also applicable to the Central Public Sector Enterprises (CPSEs).

Numerous representations have been received from public representatives and various organizations for reservation in private sector.

A high level Coordination Committee has been constituted in October 2006, to carry forward the dialogue with the Industry on Affirmative Action in the Private Sector. It has been holding meetings with the Apex Chambers of Industries from time to time. Federation of Indian Chambers of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM) and Confederation of Indian Industry (CII), have developed their respective Codes of Conduct on affirmative action for adoption by their members. These Codes of Conduct provide, inter alia, for inclusive policies and non-discrimination. The progress made by the Apex Chambers in this regard is reviewed in the meetings of the Coordination Committee.